

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item 15
CP(IB) No. 246/Chd/Hry/2019
Under Section 9, IBC 2016**

In the matter of:-

Innovative Facility Solutions Pvt. Ltd. ...Petitioner/Operational Creditor

Versus

SRS Real Infrastructure Ltd. ...Respondent/Corporate Debtor

Present through Video Conferencing:

Mr. Yash Pal Gupta, proxy counsel for the petitioner.
Respondent already ex parte vide order dated 13.03.2022.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the petitioner.

It is pointed out by learned counsel for the petitioner that the written submissions has not been filed as the present petition has not been uploaded in the e-portal. Learned counsel for the petitioner is directed to upload the petition in the e-portal. The same be done within two weeks. Thereafter, short written submissions alongwith supporting case law(s), if any, may be filed within two before the next date of hearing. Matter be listed on 21.11.2022 for arguments.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September, 26, 2022
SD